

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3803
ANSWERED ON:20.03.2013
EMPLOYMENT THROUGH OUTSOURCING
Gulshan Smt. Paramjit Kaur

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of persons employed in Group `C` and `D` through outsourcing agencies;
- (b) whether the policy of reservation is applicable when the employees are engaged through out-source agencies;
- (c) if not, the reasons thereof;
- (d) whether the Government has any proposal to recruit staff in Class `A` and `B` also through out-source; and
- (e) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

- (a): The Ministries/Departments can outsource certain service under the provisions contained in the General Financial Rules, 2005; no centralized data is maintained.
- (b) & (c): Instructions exist that reservation is applicable to all temporary appointments made for 45 days or more, having all the ingredients of direct recruitment even if the appointment is termed as on "Contract basis".
- (d) & (e): There is no such proposal under consideration of this Department.